

ORDER SHEET FOR MAGISTRATE'S RECORDS
DISTRICT: LAKHIMPUR

IN THE COURT OF ADDL. C.J.M
G.R No. 1731/16

Versus

Serial No. of Orders	Date	Order	Signature
	<u>30.03.2021</u>	<p>Accused is present.</p> <p>I have heard arguments of both sides.</p> <p>Judgment is delivered in the open court by reading out the operative part. Judgment is written in separate sheets and tagged with the case record.</p> <p>It is held that the witnesses examined by prosecution have failed to prove beyond reasonable doubts that accused Sri Parag Saikia has committed an offence punishable under section 447/427/34 of IPC, r/w section 25 of Assam Forest Regulation Act 1891, and as such, the accused is acquitted from the charges u/s 447/427/34 of IPC, r/w section 25 of Assam Forest Regulation Act 1891.</p> <p>However, it is held that the witnesses examined by prosecution have been able to prove beyond reasonable doubts that accused person Sri Parag Saikia has committed an offences punishable under section 24 of Assam Forest Regulation Act 1891 (as amended in 1995). As such, accused Sri Parag Saikia is held guilty for commission of offence punishable u/s 24 of the Assam Forest Regulation 1891 (as amended in 1995) and accordingly he is convicted for the commission of aforesaid offence.</p> <p>Considering the fact that the offence committed has the potential to pose a threat</p>	

		<p>to the wild life, I am not inclined to release the convict person under the provision of Probation of Offenders Act as the same will portray a very lenient approach of the court and thereby encourage other potential offenders to commit similar offence in future.</p> <p>I have heard convict Sri Parag Saikia on the point of sentence. Considering the submission made by the convict person, and having regard to the nature of the offence proved, convict Sri Parag Saikia is sentenced to pay a fine of Rupees 5000/- (Five thousands) under section 24 of the Assam Forest Regulation Act 1891 (as amended in 1995), and in default of payment of fine, to suffer simple imprisonment for one month. The fine amount, as and when paid or realized, shall be deposited in the proper head of account in the treasury office.</p> <p>The bail bond of the above named accused shall remain in force for another six months from today.</p> <p>Case is disposed of on contest.</p> <p>Later on,</p> <p>The convict has deposited fine of Rs.5000/- with the B/A of this court. The B/A shall deposited the same with the nazir of this court. The nazir shall then deposit the same in proper head of account in the Lakhimpur treasury.</p>	<p>Sd/- (Sri. F.U. Choudhury) Addl. C.J.M, Lakhimpur North Lakhimpur</p>
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NOTE - This form should be written up in English whenever possible (Sec. Vol. I, Chapter-III, Rue 22).